

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 111/TT/2013**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Hearing : 01.9.2014**

**Date of Order : 22.9.2014**

**IN THE MATTER OF**

Approval of transmission tariff for **Asset-I:** 400/220kV, 315 MVA ICT-II alongwith 03 No. 220kV Line bays at New Wanpoh **Asset-II:** 400kV, 125 MVAR Bus Reactor alongwith associated bays at New Wanpoh associated with Northern Region Strengthening Scheme-XVI (NRSS-XVI) of Northern Region from anticipated date of commercial operation (1.6.2013) to 31.3.2014 under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**AND IN THE MATTER OF:**

Power Grid Corporation of India Limited  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001.

.....**Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur- 302 005.
2. Ajmer Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.

4. Jodhpur Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board  
Vidyut Bhawan  
Kumar House Complex Building II  
Shimla-171 004.
6. Punjab State Electricity Board  
The Mall, Patiala-147 001.
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109.
8. Power Development Deptt.  
Govt. of Jammu & Kashmir,  
Mini Secretariat, Jammu.
9. UP Power Corporation Ltd.,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001.
10. Delhi Transco Ltd.,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002.
11. BSES Yamuna Power Ltd.,  
BSES Bhawan, Nehru Place,  
New Delhi.
12. BSES Rajdhani Power Ltd.,  
BSES Bhawan, Nehru Place,  
New Delhi.
13. North Delhi Power Ltd.,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11kV Pitampura-3,  
Grid Building, Near PP Jewellers,  
Pitampura, New Delhi-110 034.
14. Chandigarh Administration,  
Sector-9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.,  
Urja Bhawan, Kanwali Road,  
Dehradun.

16. North Central Railway,  
Allahabad.

17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002.

....Respondents

**For petitioner** : Shri S.S. Raju, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri S.K. Venkatasan, PGCIL  
Shri P. Saraswat, PGCIL

**For respondent** : Shri R. B. Sharma, Advocate, BRPL  
Shri Padamjit Singh, PSPCL

### **ORDER**

In the instant petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff of **Asset-I:** 400/220kV, 315 MVA ICT-II alongwith 3 No. 220kV Line bays at New Wanpoh and **Asset-II:** 400kV, 125 MVAR Bus Reactor alongwith associated bays at New Wanpoh associated with Northern Region Strengthening Scheme-XVI (NRSS-XVI) of Northern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 (2009 Tariff Regulations).

2. The instant assets were anticipated to be commissioned on 1.6.2013 and accordingly, provisional tariff was granted for both the assets vide order dated 6.6.2013 in accordance with Regulation 5 (4) of the 2009 Tariff Regulations.

3. The petitioner has submitted vide affidavit dated 28.5.2014 that the assets could not be commissioned as scheduled and were expected to be commissioned on 1.7.2014. The petitioner has submitted that the scheduled completion date was

5.7.2013 by reckoning 36 months from the date of Investment Approval (6.7.2010) and there was expected time over-run of 11 months. The petitioner has also submitted revised tariff forms as per 2014 Tariff Regulations on the basis of the anticipated date of commercial operation as 1.7.2014, and explained the reasons for time over- run.

4. The matter was heard on 1.9.2014. The representative of the petitioner has submitted that necessary affidavit claiming the tariff as per the 2014 Tariff Regulations has been filed and prayed for grant of 90% of the annual fixed charges for the purpose of inclusion in the PoC charges under Regulation 7(7) of the 2014 Tariff Regulations. The representative of PSPCL submitted that out of the four 220 kV Circuit Breakers, one is of ICT and the other three are of lines. He submitted that utilisation of the ICT is possible only if line bays are loaded. Three line bays are covered under the scope of the project and the CTU is required to coordinate with State Utilities as per Section 38 of the Electricity Act, 2003 to ensure loading and utilisation of ICT. He requested to direct the petitioner to give the actual date of commercial operation of the 220 kV lines associated with these line bays, and their commissioning certificates. He also requested to direct the petitioner to provide actual loading of ICT from its commercial operation date. The representative of the petitioner undertook to file the actual date of commercial operation and the commissioning certificates in respect of these assets and actual loading of ICT.

5. The petitioner vide affidavit dated 5.9.2014 has submitted that Asset I and Asset II were commissioned on 3.7.2014 and 16.6.2014 respectively. The petitioner has also submitted the commissioning certificates of these assets.

6. Clause 7 of Regulation 7 of the 2014 Tariff Regulations provides as under:-

" 7. In case of the new projects, the generating company or the transmission licensee, as the case may be, may be allowed tariff by the Commission based on the projected capital expenditure from the anticipated COD in accordance with Regulation 6 of these regulations:

Provided that:

(i) the Commission may grant tariff upto 90% of the annual fixed charges claimed in respect of the transmission system or element thereof based on the management certificate regarding the capital cost for the purpose of inclusion in the POC charges in accordance with the CERC (Sharing of Inter State Transmission charges and losses), Regulation, 2010 as amended from time to time:"

7. As per the first proviso to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charges for inclusion in the POC charges.

8. The petitioner has claimed the annual transmission charges on anticipated DOCO. The details are as under:-

Asset	Anticipated DOCO	(₹ in lakh)				
		2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset-I:</b> 400/220kV, 315 MVA ICT-II alongwith 03 No. 220kV Line bays at New Wanpoh and	3.7.2014	490.97	685.56	702.34	708.30	703.95
<b>Asset-II:</b> 400kV, 125 MVAR Bus Reactor alongwith associated bays at New Wanpoh	16.6.2014	179.30	248.83	253.92	254.97	251.78

Annual Transmission Charges claimed by the petitioner is based on Management Certificate dated 5.5.2014 considering anticipated DOCO of 1.7.2014 as per affidavit dated 28.5.2014.

9. Considering the claims of the petitioner, the following annual transmission charges are allowed in terms of Regulation 7(7) of the 2014 Tariff Regulations:-

(₹ in lakh)						
Asset	DOCO	2014-15	2015-16	2016-17	2017-18	2018-19
<b>Asset-I:</b> 400/220kV, 315 MVA ICT-II alongwith 03 No. 220kV Line bays at New Wanpoh	3.7.2014	389.96	548.45	561.87	566.64	563.16
<b>Asset-II:</b> 400kV, 125 MVAR Bus Reactor alongwith associated bays at New Wanpoh	16.6.2014	151.41	198.66	203.14	203.98	201.42

Tariff being allowed for 2014-15 has been worked out by considering pro-rata claims as per actual date of commercial operation submitted vide affidavit dated 2.9.2014. The capital cost is based on the Management Certificate dated 5.5.2014.

10. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system. The billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. The transmission charges allowed in the order shall be subject to adjustment after final tariff is determined.

11. This supersedes the provisional tariff granted vide order dated 6.6.2013 in respect of these assets.

sd/-

**(A.S. Bakshi)**  
Member

sd/-

**(A. K. Singhal)**  
Member

sd/-

**(Gireesh B. Pradhan)**  
Chairperson